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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. No. 58 / 2014

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (T) Shri S. Vijayaraghavan

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>th</sup> February, 2017, 10.30 A.M**

Name of the Company		Jyotirmoy Ghosh & Anr. -Versus- A.Tosh & Sons (India) Ltd. & Ors.	
Under Section		<b>397/398</b>	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Jishnu Chowdhury
  2. Mr. Noelle Banerjee
  3. Xipale Ray
  4. Xipanjam Ray
  5. Enom Bhattacharya
  6. Ananda Basu
- for the  
petitioners
- Advocates  
for Resp. no. 1-5

Xipanjam Ray

Enom Bhattacharya  
Advocate  
15/2/17

**ORDER**

Ld. Counsels for the petitioners and the respondent Nos. 1 to 5 are present.

Ld. Counsel for the petitioner sought leave to withdraw the Company Petition as the parties have settled their dispute, so they do not want to pursue the petition. Permission is granted.

Petition is dismissed as withdrawn and all the interim orders passed earlier stand vacated. There is no order as to cost.



(S. Vijayaraghavan)  
Member (T)



(Vijai Pratap Singh)  
Member (J)